The Constitution (Amendment) Bill, 2012 (Insertion of New Article 18A)

SHRI SHADI LAL BATRA (Haryana): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI SHADI LAL BATRA: Sir, I introduce the Bill.

The High Court of Haryana Bill, 2012

SHRI SHADI LAL BATRA: Sir, I move for leave to introduce a Bill to provide for the establishment of a separate High Court for the State of Haryana and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRI SHADI LAL BATRA: Sir, I introduce the Bill.

The Land Acquisition (Amendment) Bill, 2012

SHRI SHADI LAL BATRA (Haryana): Sir, I move for leave to introduce a Bill further to amend the Land Acquisition Act, 1894.

The question was put and the motion was adopted.

SHRI SHADI LAL BATRA: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Now, we shall take up Bills for consideration and passing. Dr. Janardhan Waghmare.

The Prohibition and Eradication of Ragging Bill, 2011

DR. JANARDHAN WAGHMARE (Maharashtra): Sir, I move:

That the Bill to prohibit and eradicate ragging in colleges and educational institutions and for matters connected therewith and incidental thereto, be taken into consideration.

Sir, my Bill talks about a very serious matter. As you know, ragging is a menace, a brutal, inhuman and barbarous act committed by senior students against freshers. It has widely spread across the country and is being practiced in institutions of higher education, especially medical and engineering colleges. It has reached the stage of physical and mental harassment and torture. It has gone